

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 133/TL/2026

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 28th May, 2026

In the matter of

Application under Sections 14 and 15 of the Electricity Act, 2003, read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024, with respect to Transmission License to Bellary Davanagere Power Transmission Limited.

And

In the matter of

**POWERGRID Bellary Davanagere Transmission Limited,
(erstwhile Bellary Davanagere Power Transmission Limited)
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

Registered office:

B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi - 110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot No. 2, Sector -29,
Gurgaon – 122001.

...Petitioner

Vs

**1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001, Haryana.**

**2. REC Power Development and Consultancy Limited,
D Block, Plot No. I – 4, Sec – 29
Gurugram-122001**

**3. Andhra Pradesh Power Purchase Coordination Committee,
Andhra Pradesh Power Co-ordination Committee,
Vidyut Soudha, Gunadala,**

Order in Petition No. 133/TL/2026

Vijayawada-520004, Andhra Pradesh.

4. Bangalore Electricity Supply Company,
Corporate Office, BESCOM, K.R. Circle,
Bangalore - 560001.

5. Gulberga Electricity Supply Company,
Gulbarga – 585102.

6. Hubli Electricity Supply Company,
HESCOM, Navanagar, P.B Road,
Hubballi – 580025.

7. Mangalore Electricity Supply Company,
3rd Floor, MESCOM Bhavan,
Corporate Office, MESCOM,
Kavoor Cross Road, Bejai,
Mangalore – 575 004

8. Chamundeswari Elect. Supply Co. Limited,
CESC Mysore, Corporate Office, #29,
Vijayanagara, 2nd Stage, Hinkal, Mysuru - 570017.

9. KSEB Limited,
Kerala Electricity Board, Vidyuthi Bhavanam, Pattom,
Thiruvananthapuram - 695004, Kerala.

10. Tamil Nadu Gen & Dist Co Limited,
Chief Financial Controller/Revenue / Eastern Wing,
7th Floor, NPKRR Maaligai,144,
Anna Salai, Chennai – 600002.

11. Telangana State PC Committee,
Vidyut Soudha, Khairathabad,
Hyderabad – 500082, Telangana.

12. Puducherry Electricity Department,
1st Floor, Main Building, Electricity Department,
Govt of Puducherry, Puducherry – 605001.

13. Goa Electricity Department-SR,
Electricity Department, Division No: III, Curti,
Ponda - 403401, Goa.

14. HVDC, Kolar, Power Grid Corporation,
SRTS# II, Pragati Mahalakshmi, South Block, (2nd & 3rd Floor),
No. 62, Bangalore – 560001.

15. Thermal Powertech Corporation India,
Door No 6-3-1090, 2nd Floor, C Block,

TSR Towers, Rajbhavan Road, Somajiguda,
Hyderabad - 500082 (Opposite Village Marie College).

16. SAIL-Salem Steel Plant,

Salem Steel Plant, Steel Authority of India Limited,
Salem – 636013.

17. Sembcorp Gayatri Power Limited,

6-3-1090, 5th Floor, A Block, TSR Towers,
Rajbhavan Road, Somajiguda Hyderabad – 500082.

18. South Western Railway,

Office of Senior Divisional Electrical Engineer,
Divisional Railway Manager Building,
Traction Distribution Branch,
Ground Floor, Adjacent to City Railway Station,
Bengaluru – 560023.

19. Pugalur HVDC Station, POWERGRID,

HVDC-Pugalur Nochipalayam Post,
Sirukinar Village Dharmapuram Taluk,
Tiruppur Dist, Tamil Nadu - 638706.

20. Thrissur HVDC Station, POWERGRID,

HVDC-THRISSUR Substation,
Power Grid Corporation of India Limited,
Near Cashew Research Station,
Mannuthy Thannikudem Road, Madakathara,
Thrissur – 680651, Kerala.

21. TEQ Green Power XIX Pvt. Limited,

DLF Square, 8th Floor, Jacaranda Marg, DLF Phase 2,
Sector 25, Gurugram, Haryana 122002

22. NTPC Renewable Energy Limited,

NETRA Building, E-3, Ecotech-II, Udyog Vihar,
Greater Noida – 201306.

23. JSP Green Pvt. Limited,

2nd Floor, 12, Jindal Centre,
Bhikaji Cama Place, New Delhi.

**24. Purvah Green Power Private Limited &
Purvah Renewable Power Private Limited,**

6th Floor, MGF Corporate Park,
Saket, New Delhi - 110017.

25. Kyros Hybren Pvt. Limited,

Kyros Hybren Private Limited Embassy 247 Park,
Tower B, 6th Floor, Lal Bahadur Shastri Marg,

Vikhroli West – 400083, Mumbai.

26. Acme Solar Holdings Limited,
Plot No. 152, Sector-44, Gurugram-122002, Haryana.

....Respondents

Parties present:

Shri Rohit Jain, BDPTL
Shri Ritam Biswas, RECPDCL
Shri Shashank Singh, RECPDCL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, POWERGRID Bellary Davanagere Transmission Limited (erstwhile Bellary Davanagere Power Transmission Limited), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the Inter-State transmission system for “Transmission system strengthening for integration of additional RE potential at Davanagere (0.25 GW) and Bellary (2.75 GW)” on a Build, Own, Operate and Transfer Basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No	Name of the Transmission Element	Scheduled COD as per Gazette Notification
1.	Augmentation of transformation capacity by 2x1500 MVA, 765/400 kV ICTs (6th & 7th) at Davanagere PS • 765/400 kV, 1500 MVA, ICTs - 2 Nos. • 765 kV ICT bays - 2 Nos. • 400 kV ICT bays - 2 Nos. • 400 kV Bus Sectionalizer: 1 set	24 Months
2.	4 Nos. of 220 kV line bays and	

	1 no. of 400 kV line bay at Davanagere PS for termination of dedicated transmission lines of RE generation projects • 400 kV line bays – 1 No. • 220 kV line bays – 4 Nos.	
3.	Augmentation of Bellary PS by 400/220 kV, 6x500 MVA ICTs • 400/220 kV, 500 MVA, ICTs – 6 Nos. • 400 kV ICT bays – 6 Nos. • 220 kV ICT bays – 6 Nos. • 220 kV Bus Sectionalizer: 2 set • 220 kV Bus Coupler (BC) Bay – 2 No. • 220 kV Transfer Bus Coupler (TBC) Bay – 2 No.	
4.	Bellary – Davanagare 2 nd 400 kV (Quad) D/C line • 400 kV line bays – 2 Nos. (at Bellary PS) • 400 kV line bays – 2 Nos. (at Davanagere / Chitradurga PS)	
5.	5 Nos. of 220 kV line bays at Bellary PS for termination of dedicated transmission lines of RE developers • 220 kV line bay – 5 Nos.	

Note:

- i) TSP of Davanagere PS to provide space (free of cost) for above augmentation works at Davanagere PS.
- ii) TSP of Bellary PS to provide space (free of cost) for above augmentation works at Bellary PS.
- iii) TSP of Bellary PS and Davanagere PS to provide space (free of cost) for 2 Nos. of 400 kV line bays each at Bellary PS and Davanagere PS for termination of Bellary - Davanagare 2nd 400 kV (Quad) D/C line.

2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 1300.00 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 9.5.2026, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 9.5.2026 are extracted as under:

“21. Considering the material on record, we are prima facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission by 20.5.2026.”

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Hindustan (Hindi) on 13.5.2026. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing dated 25.5.2026

5. The matter was called out for the hearing on 25.5.2026. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 9.5.2026, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 27.2.2026, has recommended granting a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, POWERGRID Bellary Davanagere Transmission Limited, to establish the inter-State transmission system for “Transmission system strengthening for integration of additional RE potential at Davanagere (0.25 GW) and Bellary (2.75 GW)” on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of the licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations,

2024 or any subsequent enactment thereof during the period of subsistence of the licence;

- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of the licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the provisions of the Central Electricity

Regulatory Commission (Standard of Performance of inter-State

transmission licensees) Regulations, 2012 or subsequent enactment thereof;

- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;
- (i) The licensee shall not undertake any other business for optimum utilisation of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time;
- (k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central

Electricity Authority, orders and directions of the Commission issued from time to time;

- (l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;
- (m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;
- (n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act, and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

12. Petition No. 133/TL/2026 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson